

HIGH COURT FOR THE STATE OF TELANGANA AT HYDERABAD

ABSTRACT

PUBLIC SERVICES – T.J.M.S.S. – Chief Administrative Officers of District Courts (Category – 1) – Transfers and Postings – Ordered.

ROC.No. 17/2022 - C.1.

Dt. 21-02-2022

NOTIFICATION No. 01/2022. C –1.

The High Court for the State of Telangana, in exercise of the powers conferred under Article 235 of the Constitution of India read with Rule 26 of the Telangana Judicial Ministerial and Subordinate Service Rules, 2018 and all other powers enabling thereto, is pleased to order the following **transfers and postings**: -

I

Sri M.K.M. Saleem, paper promotee from the Unit of the District Judge, Khammam, is transferred and posted as Chief Administrative Officer, Special Sessions Court for trial of cases under SCs/STs (POA) Act, 1989-cum-VII Additional District & Sessions Court, Warangal (post kept vacant).

Sri D. Prem Kumar, paper promotee from the Unit of the District Judge, Khammam, is transferred and posted as Chief Administrative Officer, II Additional Family Court, City Civil Court, Hyderabad (Newly established Court).

Sri Sanjay Shetkar, paper promotee from the Unit of the District Judge, Nizamabad, is transferred and posted as Chief Administrative Officer, Special Sessions Court for trial of cases under SCs/STs (POA) Act, 1989, Karimnagar. (post kept vacant).

Sri V. Kondaiah, paper promotee from the Unit of the District Judge, Karimnagar, is transferred and posted as Chief Administrative Officer, Additional Family Court, Kukatpally, Ranga Reddy District (Newly established Court).

Sri P. Hari Krishna, paper promotee from the Unit of the District Judge, Ranga Reddy District, is transferred and posted as Chief Administrative Officer, Family Court-cum-VI Addl. District & Sessions Court, Khammam (post kept vacant).

- i) Sri M.K.M. Saleem, Sri D. Prem Kumar, Sri Sanjay Shetkar, Sri V. Kondaiah and Sri P. Hari Krishna shall handover charge of their posts to the Senior Superintendent / immediate juniors of their courts immediately on receipt of these orders and take charge of their new post.
- ii) The District Judges, Khammam, Nizamabad, Karimnagar, and Ranga Reddy District, are hereby directed to relieve the individuals forthwith on receipt of these orders to enable them to join in their new posts and report compliance.

II

Smt. J. Prashanthamma, paper promotee from the Unit of the District Judge, Ranga Reddy District, is transferred and posted as Chief Administrative Officer, I Additional Family Court, City Civil Court, Secunderabad, (Newly established Court).

Sri Y.S. Bhagawan Reddy, paper promotee from the Unit of the District Judge, Ranga Reddy District, is transferred and posted as Chief Administrative Officer, Family Court-cum-VIII Addl. District & Sessions Court, Mahabubnagar, (vice Sri A.K. Subramanyam, transferred).

Sri A.K. Subramanyam, Chief Administrative Officer, Family Court-cum-VIII Addl. District & Sessions Court, Mahabubnagar, is transferred and posted as Chief Administrative Officer, Principal District and Sessions Court, Mahabubnagar (post kept vacant).

Smt. V. Subhashini, paper promotee from the Unit of the District Judge, Ranga Reddy District, is transferred and posted as Chief Administrative Officer, Family Court-cum-VI Addl. District and sessions Court, Nalgonda, (Vice Sri V. Ramesh transferred).

Sri V. Ramesh, Chief Administrative Officer, Family Court-cum-VI Addl. District and sessions Court, Nalgonda, is transferred and posted as Chief Administrative Officer, Principal District and Sessions Court, Nalgonda (vice Smt. D. Padma transferred).

Smt. D. Padma, Chief Administrative Officer, Principal District and Sessions Court, Nalgonda, is transferred and posted as Chief Administrative Officer, Additional Family Court, Hastinapuram, Ranga Reddy District at L.B.Nagar (Newly established Court).

- i) Smt. J. Prashanthamma, Sri Y.S. Bhagawan Reddy, Sri A.K. Subramanyam, Smt. V. Subhashini, Sri V. Ramesh, and Smt. D. Padma shall handover charge of their posts to the Senior Superintendent / immediate juniors of their courts immediately on receipt of these orders and take charge of their new post.
- ii) The District Judges, Ranga Reddy District, Mahabubnagar, and Nalgonda are hereby directed to relieve the individuals forthwith on receipt of these orders to enable them to join in their new posts and report compliance.

III

Smt. Ch. Mydhily, paper promotee from the Unit of the Chief Judge, City Civil Court, Hyderabad, is transferred and posted as Chief Administrative Officer, Family Court-cum-VII Additional District & Sessions Court, Sangareddy, Medak District. (Post kept vacant).

Sri C. Narsaiah, paper promotee from the Unit of the Chief Judge, City Civil Court, Hyderabad, is transferred and posted as Chief Administrative Officer, Special Sessions Judge for trial and disposal of protection of children from Sexual offences (POCSO) Act cases, Hastinapuram, Ranga Reddy District at L.B.Nagar, (Newly established court)

Smt. N. Hephzibah, Paper promotee from the unit of the Chief Judge, City Civil Court, Hyderabad, is transferred and posted as Chief Administrative Officer, Special Sessions Court for trial of cases under SCs/STs (POA) Act, 1989-cum-VII Additional District & Sessions Court at Ranga Reddy District at L.B. Nagar, Hyderabad, (post kept vacant).

Smt. T. Swaroopa Rani, Paper promotee from the unit of the Chief Judge, City Civil Court, Hyderabad, is transferred and posted as Chief Administrative Officer, VIII Additional District Court, Miryalaguda, Nalgonda District, (post kept vacant).

Sri K.V. Prabhakara Rao, Chief Administrative Officer, Industrial Tribunal-cum-Labour Court-cum-VI Additional District & Sessions Court at Godavarikhani, Karimnagar District, is transferred and posted as Chief Administrative Officer, Court of Special Sessions Judge for Fast Tracking the cases relating to atrocities against Women-cum-XVII Addl. District & Sessions Judge, Cyberabad at L.B.Nagar, Ranga Reddy (post kept vacant).

- i) Smt. Ch. Mydhily, Sri C. Narsaiah, Smt. N. Hephzibah, Smt. T. Swaroopa Rani, and Sri K.V. Prabhakara Rao shall handover charge of their posts to the Senior Superintendent / immediate junior of their courts immediately on receipt of these orders and take charge of their new posts.
- ii) The District Judge, Karimnagar and the Chief Judge, City Civil Court, Hyderabad are hereby directed to relieve the individuals forthwith on receipt of these orders to enable them to join in their new posts and report compliance.

IV

Smt. G. Rama Devi, Chief Administrative Officer, Special Sessions Court for Fast Tracking the cases relating to Atrocities against Women, Warangal, is transferred and posted as Chief Administrative Officer, XIV Additional District & Sessions Court, Ranga Reddy District at L.B.Nagar, (post kept vacant).

Smt. B. Shobharani, Chief Administrative Officer, Special Court for Fast Tracking the Cases relating to Atrocities against Women at Nizamabad, is transferred and posted as Chief Administrative Officer, Special Sessions Court for Fast Tracking the cases relating to Atrocities against Women, Warangal (vice Smt. G. Rama Devi transferred).

Sri N. Srinivas Prasad Babu, Chief Administrative Officer, Family Court-cum-IV Additional District & Sessions Court, Adilabad, is transferred and posted as Chief Administrative Officer, Special Court for Fast Tracking the Cases relating to Atrocities against Women at Nizamabad (vice Smt. B. Shobharani transferred).

Smt. G. Sridevi, Chief Administrative Officer, Family Court-cum-Additional District & Sessions Court, Nizamabad, is transferred and posted as Chief Administrative Officer, IX Additional District & Sessions Court, Kamareddy, Nizamabad District, (post kept vacant).

- i) Smt. G. Rama Devi, Smt. B. Shobharani, Sri N. Srinivas Prasad Babu, and Smt. G. Sridevi shall handover charge of their posts to the Senior Superintendent / immediate junior of their courts immediately on receipt of these orders and take charge of their new posts.
- ii) The District Judges, Warangal, Nizamabad, and Adilabad are hereby directed to relieve the individuals forthwith on receipt of these orders to enable them to join in their new posts and report compliance.

The Unit Officers concerned are hereby directed not to entertain any application for leave from the individual concerned. The above individuals are also hereby informed that representation for retention in the present post or any change in the above postings will not be entertained.

The Unit Officers are further directed to send the joining reports of the individuals to this Registry.

Note:- Smt. D. Padma, Sri K.V. Prabhakara Rao, Smt. G. Rama Devi, Smt. B. Shobharani, Sri N. Srinivas Prasad Babu and Smt. G. Sridevi, Chief Administrative Officer are not entitled to draw T.A. and D.A. etc., since they are transferred at their request.


REGISTRAR (ADMN.).

To

1. The **Individuals (Through the concerned Unit Heads)**.

2. The Chief Judge, City Civil Court, Hyderabad.
3. The District Judges, Khammam, Warangal, Nizamabad, Karimnagar, Mahabubnagar, Nalgonda, Adilabad, Medak at Sangareddy and Ranga Reddy District.
4. The Special Sessions Judge for trial of cases under SCs/STs (POA) Act, 1989-cum-VII Additional District & Sessions Court, Warangal.
5. The Special Sessions Judge for trial of cases under SCs/STs (POA) Act, 1989, Karimnagar.
6. The Special Sessions Judge for trial of cases under SCs/STs (POA) Act, 1989-cum-VII Additional District & Sessions Court at Ranga Reddy District at L.B. Nagar, Hyderabad.
7. The Judge, I Additional Family Court, City Civil Court, Secunderabad.
8. The Judge, II Additional Family Court, City Civil Court, Hyderabad.
9. The Judge, Additional Family Court, Kukatpally, Ranga Reddy District.
10. The Judge, Family Court-cum-VI Addl. District & Sessions Court, Khammam.
11. The Judge, Family Court-cum-VIII Addl. District & Sessions Court, Mahabubnagar.
12. The Judge, Family Court-cum-VI Addl. District and sessions Court, Nalgonda.
13. The Judge, Additional Family Court, Hastinapuram, Ranga Reddy District at L.B.Nagar.
14. The Judge, Family Court-cum-VII Additional District & Sessions Court, Sangareddy, Medak District.
15. The Judge, Family Court-cum-IV Additional District & Sessions Court, Adilabad.
16. The Judge, Family Court-cum-Additional District & Sessions Court, Nizamabad.
17. The VIII Additional District Judge, Miryalaguda, Nalgonda District
18. The Judge, Industrial Tribunal-cum-Labour Court-cum-VI Additional District & Sessions Court at Godavarikhani, Karimnagar District.
19. The Special Sessions Judge for Fast Tracking the cases relating to atrocities against Women-cum-XVII Addl. District & Sessions Judge, Cyberabad at L.B.Nagar, Ranga Reddy District.
20. The Special Sessions Judge for Fast Tracking the cases relating to Atrocities against Women, Warangal.
21. The Special Sessions Judge for Fast Tracking the Cases relating to Atrocities against Women at Nizamabad.
22. The XIV Additional District & Sessions Judge, Ranga Reddy District at L.B.Nagar.
23. The IX Additional District & Sessions Judge, Kamareddy, Nizamabad District.
24. The Special Sessions Judge for trial and disposal of protection of children from Sexual offences (POCSO) Act cases, Hastinapuram, Ranga Reddy District at L.B.Nagar.
25. The Pay and Accounts Officer, Hyderabad.
26. The District Treasury Officer, Khammam, Warangal, Nizamabad, Karimnagar, Mahabubnagar, Nalgonda, Adilabad, Medak at Sangareddy and Ranga Reddy District.
27. The Sub Treasury Officer, Godavarikhani, Miryalaguda.

Spare...1

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